

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC. VII-64/2000(Pt.)/10101/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,
Smti. Bijay Lashmi Boruah,
Principal Judge, Family Court,
Dhubri.

Dated Guwahati the th 17 November, 2022.

Sub: **Casual leave and station leave permission.**

Ref:- Letter No. FC.XII-I/2019/582/E dated 11th November, 2022.

Madam,

With reference to the above, I am directed to inform you that your prayer for **casual leave on 23.11.2022 and 25.11.2022 along with station leave permission from the evening of 22.11.2022 till the morning of 28.11.2022**, has been granted. You have been allowed to take the official vehicle with you, to Guwahati, at own cost. Further, the Counsellor, Family Court, Dhubri and in his absence the Chief Judicial Magistrate Dhubri and in his absence the in-charge Chief Judicial Magistrate Dhubri shall remain in charge of your Court and office during this period.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-64/2000(Pt.)/10102-10103/A, dated , 17-11-2022

Copy to:

1. The Chief Judicial Magistrate, Dhubri .
2. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)